

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2726
ANSWERED ON:10.12.2012
POLLUTION NORMS FOR INDUSTRIES
Kumar Shri Kaushalendra;Ramkishun Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has set standard pollution norms for manufacturing sector in the country;
- (b) if so, the details thereof, industry-wise;
- (c) the names of the industries which are spreading pollution in different States, State-wise;
- (d) whether the Government has issued fresh directions to State Governments in this regard;
- (e) if so, the details thereof; and
- (f) the details of the steps proposed to be taken by the Government to effectively control industrial pollution in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (f): The Government has notified standards with respect to the manufacturing sectors identified as higher polluting. Seventeen categories of highly polluting industries have been identified and the state-wise number of such units and their pollution control compliance status is given in the annexure. During the last three years and current year (till October, 2012), Central Pollution Control Board (CPCB) has carried out 918 inspections under environment surveillance programme and issued 129 directions to the defaulting industries under Section 5 of Environment (Protection) Act, 1986 to ensure compliance. CPCB has issued 152 directions to State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) under the Water and Air Acts in the matter of defaulting units. The directions issued under Environment (Protection) Act, 1986 by CPCB and directions issued by SPCBs/ PCCs under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to the industries include closure orders, seeking Bank Guarantee and stipulating time-bound action plans for compliance.